

116
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 292/2025
(IA No 439/2025)

Arun Kumar Tomar

Applicant

Versus

Ranjeet Singh & Ors.

Respondent(s)

ACTION TAKEN REPORT

With reference to the above said matter, an order dated 01/07/2025 was passed by Hon'ble NGT, Principle Bench, New Delhi regarding illegally dug borewells and withdrawing ground water without any permission in an illegal manner.

In the instant matter, the Hon'ble Court has directed the DJB to duly consider the complaint of the applicant noted above and ascertain if the borewells disclosed by the applicant are operating illegally and, if the allegation is found to be correct, ensure appropriate action in terms of the notification for the sealing and seizure of the borewells. The DJB and the concerned SDM were directed to complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

Accordingly, Delhi Jal Board vide their letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 (**Annexure - I**) has submitted status report of requisite 19 location as the disclosed by the Applicant where illegal borewells are operating and submersible pumps have been put.

It is pertinent to mention here that after going through the report of Delhi Jal Board and location provided in the Hon'ble Court Order dated 01/07/2025, it may be observed that the total locations are 28 instead of 19 as 03 different location are found at the serial No. 17 and also 08 location are found at the serial No. 18. Out of 28 illegal borewells, 17 borewells are confirmed / identified by DJB and for 11 illegal borewells, DJB has confirmed that these are not traceable/not confirmed/Address is not proper/not traceable.

It is also worthwhile to mention here that order dated 13/08/2025 (**Annexure-II**) was issued to the respective departments/authority with the direction to deploy the staff for carrying out joint sealing drive in r/o of illegal borewells disclosed by the applicant and identified by Delhi Jal Board.

It is also important to mention here that notices dated 13/08/2025 (**Annexure - III**) were also issued to the Owner/Occupier/Proprietor opportunities on the ground of natural justice and directed to submit their reply within 03 (Three) days of receipt of the notice, failing which it will be presumed that they have nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against them.

However, even after expiry of the stipulated time period, the Owners/Occupiers/Proprietors failed to submit the replies.

Therefore, joint sealing drive has been carried out on 23/09/2025 by this office with Delhi Jal Board and Delhi Police. During sealing drive, total 17 illegal borewells have been sealed as identified by Delhi Jal Board & their list is attached with the ATR (**Annexure - IV**).

The Action Taken Report is submitted for kind perusal please.



[Signature]
26/09/25
SUB DIVISIONAL MAGISTRATE
MODEL TOWN, DELHI

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)

S.No	Address	Action taken	If Borewell Sealed, date of sealing	If Borewell not sealed, reasons thereof
1	Plot No. 34, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
2	Plot No. D-2, C.C. Colony, Near Kalyan Vihar, Delhi - 110009.	Sealed	23.09.2025	
3	Plot No. 208, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
4	Plot No. 20-H, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
5	Plot No. 104-B, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
6	Plot No. 16-B, Block 'B', New Gupta Colony, Delhi - 110009.	Not Sealed	-	Borewell is not traceble as confirmed by DJB
7	Plot No. 20, Block 'B', New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
8	Plot No. 6, Block 'B', New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
9	Plot No. C-1, Sardar Nagar, Near New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
10	Plot No. 16-B, Old Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
11	Plot No. 79-B, Block 'B' New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
12	Plot No. 147, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
13	Plot No. 3/7, Sardar Nagar, Near C.C. Colony, Delhi - 110009.	Not Sealed	-	Borewell is not traceble/not confirmed as informed by DJB
14	Plot No. 147, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
15	Plot No. 211, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	
16	Plot No. 86-E, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
17	Plot No. D-12, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
18	Plot No. D-13, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Sealed	23.09.2025	
19	Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi - 110009.	Not Sealed	-	Borewell is not traceble as confirmed by DJB
20	Plot No. 131 to 138, New Gupta Colony, Delhi - 110009.	Not Sealed	-	Address is not proper / not traceable as confirmed by DJB
21	Plot No. 10-B, Block-B, New Gupta Colony, Delhi - 110009.	Sealed	23.09.2025	



	<p>DELHI JAL BOARD: DELHI SARKAR OFFICE OF THE EXECUTIVE ENGINEER - (D)-042 NEAR BURARI TRANSPORT AUTHORITY BURARI, DELHI-110084.</p>	 <p>आजादी का अमृत महोत्सव</p>
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No-DJB/EE (D)-042/2025-26/2025 1955

Dated:- 10-07-2025

To
S.D.M. (Model Town)
Near NDPL Office Azadpur flyover
Azadpur, Delhi-110033.

Sub: - Complaint regarding illegal boring for extraction of ground water for construction purpose.

Ref: Hon'ble NGT Court order before the National Green Tribunal Principal Bench, New Delhi, and Original Application No. 292/2025 (IA No 439/2025) dated 01.07.2025

With reference to above mentioned subject, ground inspection of the following location regarding illegal bore well has been made by the field staff and the status of illegal bore wells is as under:

Sl. No.	Name & Address	Ground Inspection Report	Remark
1	Plot No.34, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Letter has already been sent vide letter no. DJB/AE (M)-18/(D)-042/2024-25/836 dated 12.03.2025
2	Plot No. D-2, C.C. Colony, Near Kalyan Vihar, Delhi-110009	Borewell Exists	Has illegal bore well at site.
3	Plot No.208, Old Gupta Colony, Vijay Nagar, Delhi-110009,	Borewell Exists	Letter has already been sent vide letter no. DJB/AE (M)-18/(D)-042/2024-25/549 dated 11.12.2024
4	Plot No.20-H, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Letter has already been sent vide letter no. DJB/AE (M)-18/(D)-042/2024-25/836 dated 12.03.2025
5	Plot No.104-B, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Has illegal bore well at site.

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17541SDM/MT
12-07-2025

6	Plot No.16-B, Block 'B', New Gupta Colony, Delhi-110009	Borewell Exists <i>The address is not traceable at site.</i>	Has illegal bore well at site. <i>MS/22/9/25</i>
7	Plot No.20, Block 'B', New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
8	Plot No.6, Block 'B', New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
9	Plot No.C-1, Sardar Nagar, Near New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
10	Plot No.16-B, Old Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
11	Plot No.79-B, Block 'B', New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
12	Plot No.147, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Letter has already been sent vide letter no. DJB/AE (M)-18/(D)-042/2024-25/01 dated 01.04.2025
13	Plot No.3/7, Sardar Nagar, Near C.C. Colony, Delhi-110009	Not Traceable	Not Confirmed
14	Plot No.147, Kalyan Vihar, Near New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
15	Plot No. 211, Kalyan Vihar, New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
16	Plot No.86-E, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Has illegal bore well at site.
17	Plot No. D-12, D-13 & D-20, Old Gupta Colony, Vijay Nagar, Delhi-110009	Borewell Exists	Has illegal bore well at site.
18	Plot No.131 to 138 New Gupta Colony, Delhi-110009	Address is not proper Not Traceable	Not Confirmed

19	Plot No.10-B, Block-B, New Gupta Colony, Delhi-110009	Borewell Exists	Has illegal bore well at site.
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Survey has been conducted regarding illegal bore wells aused in construction purpose and the same is confirmed by Assistant Engineer-(M)-18 Sh. Manish Goyal, Mobile No.9540162261. No authentic proof shown by the owner/person.

In this matter, it is requested to arrange to take the necessary action please.


(S.K.Singh)

EE (D)-042
Executive Engineer (D)-042
DELHI JAL BOARD
Near Tpt. Authority, Main Road,
Burari, Delhi-110061



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

SDM/MT/NGT Matter/Borewell/2025/2202

Dated: 13/8/25

ORDER

WHEREAS, Hon'ble NGT, Principal Bench, New Delhi has passed an order dated 01/07/2025 in the matter of OA No. 292/2025 (IA No. 439/2025) titled "**Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)**" regarding illegally dug / operating borewells and submersible without any permission. A copy of the order dated 01/07/2025 is enclosed herewith for ready reference.

AND WHEREAS, in which it has been directed to DJB and concerned SDM to seal the illegal borewells and submit the action taken report before the Tribunal as expeditiously as possible, preferably within a period of three months.

AND WHEREAS, DJB is directed to identify the location of each illegal borewells falls under the jurisdiction of Sub Division Model Town so that the same may be sealed as early as possible.

AND WHEREAS, SHO, PS Model Town is also directed to provide police personnel (Male and Female) during sealing drive and ensure safety of seal.

NOW THEREFORE, concerned AE/JE (DJB), SHO (Concerned) and Tehsildar/NT (Model Town) are hereby directed to conduct joint sealing drive and seal illegal borewells and also submit Action Taken Report (ATR) alongwith photographs at the earliest so that report may be furnish to the Hon'ble Court on the stipulated time period.

All the concerned are directed to share the details of the deputed officers/officials alongwith phone numbers of DJB/Delhi Police to the Tehsildar (MOB:- 8700646270) and Naib Tehsildar (MOB:- 8800777779) within 03 days of receipt of this order. A copy of the same shall be submitted to the office of the undersigned without fail.

This may be treated as "**MOST URGENT**"



**SUB DIVISIONAL MAGISTRATE
MODEL TOWN: DELHI**

SDM/MT/NGT Matter/Borewell/2025/2202

Dated: 13/08/25

Copy for information and necessary action to:-

1. The Tehsildar/NT (Model Town), Sub-Division Model Town, Delhi.
2. The SHO, Model Town, Delhi.
3. The Executive Engineer, Delhi Jal Board, GNCT of Delhi, Near 24/10, Shakti Nagar, Delhi - 110007.
4. The Executive Engineer(D)-42, Delhi Jal Board, Near Burari Transport Authority, Burari, Delhi-110084 w.r.+ letter dated 10/07/2025.





GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2208

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 34, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 34, Old Gupta Colony, Vijay Nagar, Delhi - 110009.



13/08/25
EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

29/C

F. No. Misc/TEH/MT/2025/ 2207

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "*Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)*" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at **Plot No. D-2, C.C. Colony, Near Kalyan Vihar, Delhi - 110009.**

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

To,
The Owner/Occupier/Proprietor,
Plot No. D-2, C.C. Colony, Near Kalyan Vihar, Delhi - 110009.

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2208

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 208, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.




13.08.25

EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

To,
The Owner/Occupier/Proprietor,
Plot No. 208, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI – 110033

27/c

F. No. Misc/TEH/MT/2025/ 2209

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 20-H, Old Gupta Colony, Vijay Nagar, Delhi – 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

To,

The Owner/Occupier/Proprietor,
Plot No. 20-H, Old Gupta Colony, Vijay Nagar, Delhi – 110009.

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
2. The SHO (Model Town), PS Model Town, Delhi – 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2210

Dated: 2-8-25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

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AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at **Plot No. 104-B, Old Gupta Colony, Vijay Nagar, Delhi - 110009.**

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 104-B, Old Gupta Colony, Vijay Nagar, Delhi - 110009.




13.08.25

**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



25/c

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2211

Dated: 13/8/25

NOTICE

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The Owner/Occupier/Proprietor,
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EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2212

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 20, Block 'B', New Gupta Colony, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 20, Block 'B', New Gupta Colony, Delhi - 110009.

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

13/08/25

24/C



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2213

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at **Plot No. 6, Block 'B', New Gupta Colony, Delhi - 110009.**

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 6, Block 'B', New Gupta Colony, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

13.08.25

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2014

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at **Plot No. C-1, Sardar Nagar, Near New Gupta Colony, Delhi - 110009.**

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,

The Owner/Occupier/Proprietor,
Plot No. C-1, Sardar Nagar, Near New Gupta Colony, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

13/08/25

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI – 110033

F. No. Misc/TEH/MT/2025/2215

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 16-B, Old Gupta Colony, Delhi – 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 16-B, Old Gupta Colony, Delhi – 110009.




**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
2. The SHO (Model Town), PS Model Town, Delhi – 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI – 110033

F. No. Misc/TEH/MT/2025/2216

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 79-B, Block 'B' New Gupta Colony, Delhi – 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,

The Owner/Occupier/Proprietor,
Plot No. 79-B, Block 'B' New Gupta Colony, Delhi – 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
2. The SHO (Model Town), PS Model Town, Delhi – 110009.



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GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/2217

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 147, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,

The Owner/Occupier/Proprietor,
Plot No. 147, Old Gupta Colony, Vijay Nagar, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2218

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 147, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 147, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

13/08/25

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/2219

Dated: 23/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 211, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,

The Owner/Occupier/Proprietor,
Plot No: 211, Kalyan Vihar, Near New Gupta Colony, Delhi - 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



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18/c

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2220

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. 86-E, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.



13/08/25
EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

To,

The Owner/Occupier/Proprietor,
Plot No. 86-E, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI – 110033

F. No. Misc/TEH/MT/2025/ 2221

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. D-12, Old Gupta Colony, Vijay Nagar, Delhi – 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,

The Owner/Occupier/Proprietor,
Plot No. D-12, Old Gupta Colony, Vijay Nagar, Delhi – 110009.



EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
2. The SHO (Model Town), PS Model Town, Delhi – 110009.



GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI – 110033

F. No. Misc/TEH/MT/2025/ 2222

Dated: 12/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. D-13, Old Gupta Colony, Vijay Nagar, Delhi – 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. D-13, Old Gupta Colony, Vijay Nagar, Delhi – 110009.



13.08.25

EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
2. The SHO (Model Town), PS Model Town, Delhi – 110009.

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/2223

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi - 110009.

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi - 110009.




130825

**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



12/c

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZAD PUR FLYOVER DELHI - 110033

F. No. Misc/TEH/MT/2025/ 2224

Dated: 13/8/25

NOTICE

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

AND WHEREAS, Hon'ble NGT has also mentioned in the said order that Sh. Arun Kumar Tomar has disclosed the plot numbers where illegal borewells are operating and submersible pumps have been put on which Hon'ble Court has directed to take appropriate action interms of the notification for the sealing and seizure of the borewells and complete this exercise, as expeditiously as possible, preferably within a period of three months and submit the action taken report before the Tribunal immediately thereafter.

AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at **Plot No. 10-B, Block-B, New Gupta Colony, Delhi - 110009.**

AND WHEREAS, Government has already passed the directions that no one shall carryout digging of borewell/tubewell/submersible without the permission of Competent Authority. If anyone ignored the directions regarding Illegal/unauthorized extraction off ground water then they attracts penal provision of section 5/15 of EP Act, 1986.

THEREFORE, I, EXECUTIVE MAGISTRATE (MODEL TOWN), do hereby serve the notice upon to the Owner/Occupier/Proprietor with the direction to appear in person and submit the requisite permissions/documents/approval from the Competent Authorities, if any within **03 (Three)** days of receipt of this notice, failing which it will be presumed that he has nothing to say in the matter and action as deemed fit under 5/15 of Environment Protection Act, 1986 shall be taken against him without any further communication.

Non-Compliance will be viewed seriously.

To,
The Owner/Occupier/Proprietor,
Plot No. 10-B, Block-B, New Gupta Colony, Delhi - 110009.




13.08.25

**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

Copy for information to:-

1. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi - 110084.
2. The SHO (Model Town), PS Model Town, Delhi - 110009.



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZADPUR FLYOVER, AZADPUR DELHI – 110033
(Ph. No. - 27681530) Email id- sdmmt09@gmail.com

F. No. SDM/MT/NGT Matter/Borewell/2025/2917-21

Dated:- 23/9/25

SEALING MEMO

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

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AND WHEREAS, Delhi Jal Board vide letter No. DJB/EE(D)-042/2025-26/2025/1955 dated 10/07/2025 has also submit the status report on the illegal borewells as per ground inspection in the matter of OA No. 292/2025 (IA No. 439/2025) dated 01/07/2025 and confirm that borewell is existed at

AND WHEREAS, in compliance with the directions of Hon'ble National Green Tribunal & Delhi Pollution Control Committee, Deptt. of Environment, Govt. NCT of Delhi issued from time to time regarding violation of provisions of pollution control laws, the illegal borewell / submersible at **Plot No. 16-B, Old Gupta Colony, Delhi – 110009** hereby sealed U/s 33 (4) of the water (Prevention & Control of Pollution) Act, 1974 and U/s of Environment Protection Act, 1986.

NOW THEREFORE, the Owner/Occupier of premises No. **Plot No. 16-B, Old Gupta Colony, Delhi – 110009** is hereby directed to appear before the undersigned within **03 (Three)** days of receipt of this memo with all the relevant permission with respect to the above said unit/premises, failing which he/she shall be liable for penal action under the provisions of above mentioned Act and other necessary actions deemed fit as per the rules.

Non compliance will be viewed seriously.

**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

To,

The Owner/Occupier/ Proprietor,
Plot No. 16-B, Old Gupta Colony, Delhi – 110009.

Copy to:-

1. SEE, DPCC, 1st Floor, E-Block, Vikas Bhawan-2, Civil Lines, Delhi-110054.
2. The SHO (Concerned)-with the direction to keep vigil and depute one beat officer to prevent breakdown of seal in any circumstances.
3. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
4. PA to DM (North), DM office complex, Alipur, Delhi-110036 for information.

(Owner/Occupier of Premises)

(Representative of Delhi Jal Board)

(Representative of Delhi Police)

Plot No. 16-B, old Gupta colony is not traceable during visit.


23/9/25



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
SUB DIVISIONAL MAGISTRATE (MODEL TOWN)
NEAR NDPL OFFICE AZADPUR FLYOVER, AZADPUR DELHI – 110033
(Ph. No. - 27681530) Email id- sdmmt09@gmail.com

F. No. SDM/MT/NGT Matter/Borewell/2025/2922-26

Dated:- 23/09/25

SEALING MEMO

WHEREAS, an order dated 01/07/2025 passed by Hon'ble National Green Tribunal, PB, New Delhi in the matter of OA No. 292/2025 (IA No. 439/2025) titled "Arun Kumar Tomar (Applicant) Vs Ranjeet Singh & Ors. (Respondents)" regarding illegally dug / operating borewells & submersible pumps and withdrawing ground water without any permission has been received in this office vide diary No. 1663 dated 08/07/2025.

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AND WHEREAS, in compliance with the directions of Hon'ble National Green Tribunal & Delhi Pollution Control Committee, Deptt. of Environment, Govt. NCT of Delhi issued from time to time regarding violation of provisions of pollution control laws, the illegal borewell / submersible at **Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi – 110009** hereby sealed U/s 33 (4) of the water (Prevention & Control of Pollution) Act, 1974 and U/s of Environment Protection Act, 1986.

NOW THEREFORE, the Owner/Occupier of premises No. **Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi – 110009** is hereby directed to appear before the undersigned within **03 (Three)** days of receipt of this memo with all the relevant permission with respect to the above said unit/premises, failing which he/she shall be liable for penal action under the provisions of above mentioned Act and other necessary actions deemed fit as per the rules.

Non compliance will be viewed seriously.

**EXECUTIVE MAGISTRATE
MODEL TOWN: DELHI**

To,

The Owner/Occupier/ Proprietor,
Plot No. D-20, Old Gupta Colony, Vijay Nagar, Delhi – 110009.

Copy to:-

1. SEE, DPCC, 1st Floor, E-Block, Vikas Bhawan-2, Civil Lines, Delhi-110054
2. The SHO (Concerned)-with the direction to keep vigil and depute one beat officer to prevent breakdown of seal in any circumstances.
3. The Executive Engineer(D)-42, Delhi Jal Board, GNCT of Delhi, Near Burari Transport Authority, Burari, Delhi – 110084.
4. PA to DM (North), DM office complex, Alipur, Delhi-110036 for information.



(Owner/Occupier of Premises)

(Representative of Delhi Jal Board)

(Representative of Delhi Police)

No borewell traceable at site at D-20 old Gupta Colony

23/9/25